

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
VC AND PHYSICAL (HYBRID) MODE  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
09-07-2024 AT 10:30 AM**

**CP(IB) No. 259/7/HDB/2023**  
u/s. 7 of IBC, 2016

**IN THE MATTER OF:**

M/s. Prudential Ammana Sugars Limited

**...Financial Creditor**

**AND**

M/s. Trident Sugars Limited

**...Corporate Debtor**

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

**ORDER**

Orders pronounced. **In the result, this Company Petition is allowed**, the Corporate Debtor is admitted into CIRP, IRP appointed and moratorium in terms of Section 14 Insolvency & Bankruptcy Code, 2016 imposed.

Immediately after pronouncing the order in the open court, learned counsel for Corporate Debtor Smt Sandhya Rani present through Video Conference and stated that the Corporate Debtor is in the process of settling the matter with the Financial Creditor and therefore the Tribunal may hear the Corporate Debtor on settlement. The Tribunal, therefore directed the learned counsel for the Corporate Debtor to state in writing about the proposed settlement. Pursuant thereto vide the memo in Dairy No 6702, the Corporate Debtor filed an affidavit of the officer of

the Corporate Debtor stating that “ the Corporate Debtor is in the process of settlement with the Financial Creditor, and requested this Tribunal to allow the Corporate Debtor to report settlement and this Hon’ble Tribunal directed to file an affidavit before 4::30 PM on 09.07.2024” and prayed to allow the Corporate Debtor to report settlement entered with the Financial Creditor.

In the light of the above, let notice of this memo and affidavit be served on the Financial Creditor and matter be listed on 12.07.2024 for reporting settlement by the Corporate Debtor.

Call on 12.07.2024.

**Sd/-**  
**MEMBER (T)**

**Sd/-**  
**MEMBER (J)**